

## ASSAM ACT XV OF 1972

(Received the assent of the Governor on the 26th April, 1972)

THE DIBRUGARH UNIVERSITY (SECOND AMENDMENT)  
ACT, 1972[Published in the *Assam Gazette*, Extraordinary, dated the 1st May, 1972]

An

Act

to amend the Dibrugarh University (Amendment) Act, 1967

Preamble. Whereas it is expedient to amend the Dibrugarh University (Amendment) Act, 1967, hereinafter called the principal Act, in the manner hereinafter appearing ;

Assam Act  
VII of  
1971.

It is hereby enacted in the Twenty-third Year of the Republic of India as follows:—

Short title and commencement. 1. (1) This Act may be called the Dibrugarh University (Second Amendment) Act, 1972.

(2) It shall come into force at once.

Amendment of section 1 of Assam Act VII of 1971. 2. In Section 1 of the principal Act, for sub-section (3), the following shall be substituted, namely:—

“(3) It shall be deemed to have come into force with effect from the 25th March, 1971.”

Repeal and Saving. 3. (1) The Dibrugarh University (Second Amendment) Ordinance, 1972 is hereby repealed.

Assam Ordinance IV of 1972.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance as repealed shall be deemed to have been done or taken under this Act as if this Act had commenced on the seventeenth day of March, 1972 (date of promulgation of the Ordinance).